

**GOVERNMENT OF INDIA  
MINISTRY OF HOUSING AND URBAN AFFAIRS  
LOK SABHA  
UNSTARRED QUESTION NO. 2942  
TO BE ANSWERED ON DECEMBER 12, 2024**

**GRIEVANCES OF DDA MARKETS / COMMERCIAL CENTRES**

**NO. 2942.            SHRI PRAVEEN KHANDELWAL**

**Will the Minister of Housing and Urban Affairs be pleased to state:**

- (a) the steps taken / being taken by the Government to address the grievances of DDA markets / commercial centres;**
- (b) whether the Government has a plan to initiate the online Freehold scheme with simplified processes and 25 per cent conversion charges by relaxing norms for additions / alterations and if so, the details thereof;**
- (c) whether the Government has taken any steps on the issues like pending pilot projects, Master Plan, BBL and Stamp Duty; and;**
- (d) if so, the details thereof and if not, the reasons therefor?**

**ANSWER**

**THE MINISTER OF STATE IN THE  
MINISTRY OF HOUSING AND URBAN AFFAIRS  
(SHRI TOKHAN SAHU)**

**(a) to (d) The Delhi Development Authority (DDA) has informed that various steps have been taken by DDA to address the grievances of DDA Markets/Commercial Centres as under:**

- (i) For Freehold conversion, DDA has a specially dedicated portal – Interactive Disposal of Land Information (IDLI) for online submission and processing of applications.**
- (ii) Deed of Apartment policy has been implemented in DDA under which presently the applications for freehold conversion are being processed in off-line mode.**
- (iii) In order to streamline the process of freehold conversion of Space Units in Multi-Storeyed Buildings under the Delhi Apartment Ownership Act 1986, the following steps have been taken:**
  - In place of number of separate documents (viz. affidavit, indemnity bonds, undertakings etc.), now only one Affidavit and one Indemnity bond as per the specimen prescribed is required to be submitted by the Applicant.**

- **Allotment letter / Agreement / Demand letter accompanied by proof of purchase with consideration and receipts of payments are now being accepted in lieu of Builder Buyer Agreement (BBA) as alternative document.**
  - **Cases of subdivision or amalgamation of units/ space are being allowed for conversion wherever such sub-division/ amalgamation has been duly approved by the competent authority.**
  - **Standard Operating Procedure (SOP) for amalgamation of shops in DDA market have been issued on public representation.**
- (iv) The Development Control Norms are applicable on Commercial Centres as have been stipulated in Chapter 5 Trade and Commerce of Master Plan for Delhi – 2021.**

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